

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE

3-684

~~NOTIFICATION~~
~~(INCOME-TAX)~~

No. (F.No. 187/15-A/84-IV(AI)): In partial modification of Notification No. 5427 dated 15th October, 1983 by which jurisdiction was conferred on the Commissioner of Income-tax, Investigation, Bombay, by the Central Board of Direct Taxes, in exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the said Commissioner of Income-tax, will cease to have jurisdiction on or after 15.5.1984 over the cases of Survey Circles/Wards where at least one assessment has been completed upto 15.5.1984. In respect of such cases, jurisdiction would stand vested with the Commissioner of Income-tax, Bombay City-I to XII as the cases may be having territorial jurisdiction in respect of such cases.

This notification comes into effect from 15.5.1964.

(U.S. ^{SEC.} MINIVASAN)
DIRECTOR, CENTRAL BOARD OF DIRECT TAXES

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10. The Chief Controller of Accounts, C.B.D.T., New Delhi.

(R. K. TELANG)
UNDER SECRETARY, BOARD OF DIRECT TAXES